

Annexure - 1
Harshil Agrotech Limited.; CIRP commenced on 17.04.2026;
List of creditors as on 21.05.2026

List of secured financial creditors belonging to any class of creditors

S. No.	Name of Creditor	Detail of claim		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC						
0	Total		₹ 0.00	₹ 0.00		₹ 0.00	₹ 0.00			₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00		

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

8A(1)	8A(2)(a)	8A(2)(b)	8A(3)
A person claiming to be a creditor in a class shall submit claim with proof to the interim resolution professional in electronic form in Form CA of the Schedule-I	the records available with an information utility, if any; or	(i) agreement for sale;	(ii) letter of allotment;
			(iii) receipt of payment made; or
			(iv) such other document, evidencing existence of debt.
			A creditor in a class may indicate its choice of an insolvency professional, from amongst the three choices provided by the interim resolution professional in the public announcement, to act as its authorised representative.